THE MINISTER OF STATE OF THE MINISTRY OF TEXTILES (SHRI ASHOK GEHLOT): (a) to (c) Government has been constantly pursuing the matter regarding the case pending in the Supreme Court with a view to obtain an early hearing and disposal, Government is awaiting judgement in the case from the Supreme Court.

Export of raw jute

- 4108. SHRI SYED SIBTEY RAZI: Will the Minister of TEXTILES be pleased to state:
- (a) whether Government had announced export quota for raw jute during the current financial year;
 - (b) if so, the details thereof;
- (c) whether this export quota is much highe_Γ than the last year's export quota;
 - (d) if so, the details thereof; and
- (c) what steps Government propose to take to augment the export of raw jute in future?

THE MINISTER OF STATE OF THE MINISTRY OF TEXTILES (SHRI ASHOK GEHLOT): (a) Yes, Sir.

- (b) Government have announced a quota for the export of 1.50 lakh bales of raw jute to General Currency Area countries during the 1992-93 jute season,
- (c) and (d) No, Sir. A quota for the export of 2.0 lakh bales of raw jute had been released during the 1991-92 season
- (e) Export of raw jute depends on the availability of surplus after fully catering to domestic requirements.

Government Directors in Textile Mills

- 4109. DR. SHRIKANT RAMCHAND-RA JICHKAR: Will the Minister off TEXTILES be pleased to state:
- (a) what are the names of Government Directors including those of financial institutions on the Board of Directors of various Textile Mills in Bombay; and 517 RS—7.

(b) what are the names of the Directors who are actually working in Government or financial institutions?

THE MINISTER OF STATE OF THE MINISTRY OF TEXTILES (SHRI ASHOK GEHLOT): (a) and (b) The information is being collected and will be laid on the table of the House.

Import of Txtile Machinery

- 4110. SHRI RAMDAS AGARWAL: Will the Minister of TEXTILES be pleased to state:
- (a) whether Government's attention has been drawn to the news-item which appeared in the Financial Express of 21st July, 1992 captioned "Textile machinery placed out-side negative list" under the new export-import policy;
- (b) which textile machinery will allowed to be imported with licensing and which without any licensing requirements including second hand machinery please give details thereof; and
- (c) what further steps have been taken by Government to boost export of textiles under LERMS indicating the target fixed therefor during 1992-93, the first year of the Eighth Plan?

THE MINISTER OF STATE OF THE MINISTRY OF TEXTILES (SHRI ASHOK GEHLOT): (a) Yes, Sir,

- (b) New Textile Machinery as well as second-hand Textile Machinery are allowed to be imported without licence. However, import of second-hand textile machinery shall be subject to the conditions laid down in Export and Import Policy 1992-97.
- (c) For 1992-93, i.e., the first year of the Eighth Plan, a target of US\$ 6349 million for textile export (including coir handicrafts and jute) has been fixed. Government have taken a number of steps to achieve the export targets like fixing of floor prices for quota items in terms of convertible currencies, introduction of Liberalised Exchange Rafe Management